

# **CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH**

RA 180/2016 in  
OA 3450/2013

New Delhi, this the 5th day of September, 2016

**Hon'ble Mr. P.K. Basu, Member (A)  
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Shri Pankaj Prabhat  
S/o Shri V.N. Prasad Yadav  
New Delhi GPO, New Delhi-110001  
R/o H.No.C-8, Arjun Park, Main Rd.  
Najafgarh, Delhi-110043 ...Applicant

## Versus

1. The Union of India  
Ministry of Communication & I.T. through Secretary  
Dept. of Posts,  
Dak Bhawan, Sansad Marg,  
New Delhi-110001
2. The Assistant Director General (DE)  
C/o Director General Posts, Dak Bhawan,  
Sansad Marg, New Delhi-110001
3. The Chief Postmaster General  
Delhi Postal Circle, Meghdoot Bhawan,  
Link Rd., N. Delhi-110001
4. The Director, New Delhi HQ  
Gol Dak Khana, N. Delhi-110001

### ORDER (In Circulation)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed against the order dated 23.07.2016 passed by us in OA 3450/2013.

2. We have gone through the RA. We do not find anything in RA which suggests an error apparent on the face of the record or

any other sufficient reason for a review. In this regard, the Hon'ble Supreme Court has settled the law. We refer, in particular, to the judgments of the Hon'ble Supreme Court in **Kamlesh Verma Vs. Mayawati and others**, (2013) 8 SCC 320 and **State of West Bengal and others Vs. Kamalsengupta and another**, (2008) 8 SCC 612.

3. The RA being an attempt to reargue the case, cannot be entertained. It is, therefore, dismissed in circulation.

( Dr. Brahm Avtar Agrawal )  
Member (J)

( P.K. Basu )  
Member (A)

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